

ITEM NO.14

COURT NO.7
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION X

Writ Petition(s)(Civil) No(s). 609/2022

ALDANISH REIN & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(FOR ADMISSION and IA No.110620/2022-PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 30-09-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Ramesh Kumar Mishra, Adv.
Petitioner-in-person

Mr. Aldanish Rein, AOR
Mr. Sandeep Pandey, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Permission to appear and argue in person is granted.

Having heard the petitioner-in-person and having gone through the Emblem of which the grievance is made, it cannot be said that the Emblem is in any way contrary to the provisions of the State Emblem of India (Prohibition of Improper Use) Act, 2005 (for short 'the State Emblem Act, 2005'). It cannot be said that the Emblem installed on top of the Central Vista Project at New Delhi can be said to be contrary to any of the provisions of the State Emblem Act, 2005. The State Emblem of India installed on top of the Central Vista Project cannot be said to be in violation of the State Emblem Act, 2005.

The Writ Petition stands dismissed.

Pending applications, if any, stand disposed of.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
ASSISTANT REGISTRAR